

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
M/s GLOBAL FRAGRANCES PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s GLOBAL FRAGRANCES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	18/12/2008
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120DL2008PTC185964
5.	Address of the registered office and principal office (if any) of Corporate Debtor	C-138, Hari Nagar, Clock Tower, New Delhi- 110064
6.	Insolvency commencement date in respect of Corporate Debtor	05.07.2021 (Order received via email on 13.07.2021)
7.	Estimated date of closure of insolvency resolution process	1st January, 2022
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	ARTI BALUJA Reg. No.: IBBI/IPA-002/IP-N00780/2018-19/12378
9.	Address & email of the interim resolution professional, as registered with the board	H-34/100, Sector-3, Rohini, New Delhi-110085 Email: ca.artibaluja@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	H-34/100, Sector-3, Rohini, New Delhi-110085 Email: ipartibaluja@gmail.com
11.	Last date for submission of claims	27.07.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s GLOBAL FRAGRANCES PRIVATE LIMITED** on 5th July, 2021.

The creditors of **M/s GLOBAL FRAGRANCES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27th July, 2021** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA..-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Arti Baluja

Date: 14.07.2021

Interim Resolution Professional

Place: Delhi

Regn No.: IBBI/IPA-002/IP-N00780/2018-19/12378